

members of the house to be a member of the Central Advisory Board of Education in the vacancy to be caused from the 1st April 1970, consequent upon the expiration of the term of membership of Shri S. K. Vaishampayan from the said Board."

STATEMENT BY MINISTER REGARDING REVISION OF SCALES OF PAY AND ALLOWANCES OF THE EMPLOYEES OF THE UNION TERRITORIES—contd.

SHRIMATI SATYAVATI DANG (Himachal Pradesh) : Sir, we have a point of information to know from the Minister. You do not give us a chance.

SHRI C. L. VARMA (Himachal Pradesh) : Sir, I also want to ask questions about the scales of pay.

SHRIMATI SATYAVATI DANG : We should be allowed to put questions.

MR. DEPUTY CHAIRMAN But nobody got up.

SHRIMATI SATYAVATI DANG : wanted to ask.

MR. DEPUTY CHAIRMAN : Nobody asked me.

SHRI BHUPESH GUPTA (West Bengal) : You better speak on this motion and say something in that connection. Make it relevant somehow or the other.

MR. DEPUTY CHAIRMAN : All right. After this.

MOTION REGARDING ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION—contd.

MR. DEPUTY CHAIRMAN : The question is :

"That in pursuance of sub-clause (d) of clause (2) of paragraph 3 of the Government of India (Education, Health and Lands Department) resolution No. F. 122-3/35-E, dated the 8th August, 1935, as amended, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Board of Education in the vacancy

to be caused from the 1st April, 1970 consequent upon the expiration of the term of membership of Shri S. K. Vishampayan from the said Board."

The motion was adopted.

MR. DEPUTY CHAIRMAN : The programme of election to the Central Advisory Board of Education will be published in the Parliamentary Bulletin.

SHRI BHUPESH GUPTA (West Bengal) : Sir, I have a submission to make. Some of us . . .

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन, आपने हमको कहा था ।

MR. DEPUTY CHAIRMAN : We have to go to the other item.

STATEMENT BY MINISTER REGARDING REVISION OF SCALES OF PAY AND ALLOWANCES OF THE EMPLOYEES OF THE UNION TERRITORIES—contd.

SHRI C. L. VARMA : Sir, just now the hon. Minister has said that the pay scales for all the Union territories will now be on par with Central pay scales. What is the meaning of 'Central' pay scales ? Does it mean Central scales applicable to the Government of India Secretariat or the Delhi Administration ? That is the first question.

Secondly, those people who have been transferred from Punjab, particularly Himachal Pradesh people, those employees according to the Reorganisation Act are supposed to get all the benefits of Punjab including the pay scales and other privileges, and they are not supposed to be reduced. According to this, if the pay scales in Delhi Administration or in the Central Secretariat are less, what is going to happen ? Because, according to me, from the High Court they will get a judgment and they will get all the salaries reduced.

Thirdly, on the 13th of this month in Himachal Pradesh there is going to be a bandh on this account and so far nothing has been said about this. Today the hon. Minister has given a statement. That is all right. But what is going to happen on the 13th of this month about the bandh to show their grievance?

SHRI BHUPESH GUPTA: Sir, I want to say in this connection that he can answer all the questions together.

MR. DEPUTY CHAIRMAN : Mr. Shukla, you can reply afterwards.

SHRIMATI SATYAVATI DANG : These rates of scales of pay which the Government is just now thinking of are a bit too late because Punjab's revised scales were sanctioned on the 1st February 1969 with effect from the 1st February, 1968. And the Government of India, or the Home Minister, had only decided about them on 21st April, 1969. From the beginning, we were always telling—whether you liked or not. Every time the Punjab scale was revised, the Government of India has given the Lieutenant Governor of Himachal Pradesh the power that he can change the scale automatically with the Punjab scale, and this was done in 1956. In 1959 also under the Conditions of Service of Union Territories Employees Rules, the Government of India in the Ministry of Home Affairs clarified that the Lieutenant-Governor can also revise the rates of dearness allowance of non-Secretariat employees as and when the Punjab Government revised the rates of dearness allowance for their staff. I just cannot understand—when Punjab revised the scales from February, 1968, how from 21st April, 1969 the Government of India could undo something which has already been done? Our employees are very much agitated. You must have seen in the papers, because they say that once it is revised, we will stand by it, but when it is not revised how can you undo a thing which has been given to us for such a long time? How can the Government say now about something which has been started in 1968? As Mr. Varma has said, we are going through a very difficult time. The Government when it is making the statement, should please look into these matters and let us know whether these facts are not known to them or they are not given to them.

SHRI BHUPESH GUPTA : Sir this matter is pending consideration by the Government for a long time. A memorandum has been submitted to the Government on behalf of the Himachal Pradesh employee and also by the various political parties. There is no diffidence over it. Government is fully aware of the facts of the case. Now, Sir, it is already late. In fact, it should have been done much earlier. They should do it now. Revised scales they should get immediately with

retrospective effect and they should be on par with others who are getting the benefit as a result of the revised scales of pay in Punjab.

I P.M.

Why do they not start from the same time? I think the Government should make a fullthroated announcement on the subject accepting *in toto* the demands of the Himachal Pradesh Government employees. This is absolutely essential. There should not be any prevarication on the subject. As far as Himachal Pradesh is concerned, they are entitled to full State which should be granted to them. They should settle their grievances. To treat them as a Union territory and then not to grant them what is already due to the employees of Himachal Pradesh in terms of the decision by the Government itself is not correct. If Punjab has done it already they are entitled to it. Therefore, it is bad enough to keep them in this position. Now I find the Government is trying to work out some formula. It is again discriminating. Nothing of the kind should be done. Straightway the demands of the Himachal Pradesh employees should be accepted. In this connection I also stress the importance of conceding full Statehood to Himachal Pradesh.

SHRI VIDYA CHARAN SHUKLA: Sir, as far as the scales of pay are concerned, these pay scales would be the same as are available to the employees of the Delhi Administration; they are the Delhi scales of pay. The hon'ble Member wanted to know whether they would get the Central scales of pay as applicable to the Union territory of Delhi. I may inform the honourable House that this proposal would mean an additional annual financial implication based on the average of the revised pay scale. In a rough manner it would cost in Manipur about Rs. 47.4 lakhs additional, in Tripura Rs. 63.3 lakhs extra, Pondicherry Rs. 56.6 lakhs extra, Dadra and Nagar Havli Rs. 3.30 lakhs extra, Himachal Pradesh Rs. 21.28 lakhs extra and for Chandigarh it would cost about Rs. 15.78 lakhs extra. This decision has been taken after a very careful consideration from all points of view which have been mentioned by hon'ble Members. We were anxious to avoid any matter in which people could allege that there were invidious considerations where there would be differences in the scales of pay of the Union territories as there were before. That is why we decide that we should apply the Central scales uniformly to all the employees of the Union territories. The Punjab scales were in certain cases high and in certain cases,

not so high. I think this should give satisfaction to all the employees of the Union territories because it puts them on par with the Central Government employees. And if the Himachal Pradesh employees are insistent about the *bundh*, I do not think they will be well advised to do so because the gist of their demands has been accepted.

SHRI BHUPESH GUPTA : It has not been accepted.

SHRI VIDYA CHARAN SHUKLA : The demand was for better pay scales. It does not meet the exact demand that they should get the Punjab scales of pay and, therefore, there should be automatic linkage with the Punjab scales of pay if the Punjab scales keep on going up. The Finance Ministry in the States has the power to increase or reduce the pay scales. Therefore, we have now decided that we shall give the pay scales of the Central Government to all the employees of the Union territories.

SHRI BHUPESH GUPTA : But suppose the Finance Minister of Himachal Pradesh increases the pay scales, will you give him additional funds? Reduction is all right. But suppose he increases and they should increase—will you provide them the necessary funds?

SHRI VIDYA CHARAN SHUKLA : We cannot give any guarantee that if they increase it abruptly or haphazardly we will take up that financial responsibility on ourselves. Here I want to say that it would be wrong for the employees of Himachal Pradesh to continue this agitation and to adopt agitational methods. It would be far better for them, in their own interest . . .

SHRI BHUPESH GUPTA : You cannot even ask Shri Bhanu Prakash Singh why they are agitating . . .

SHRI VIDYA CHARAN SHUKLA : These agitational methods should be given up. If there are any grievances we are prepared to sit and talk to them. It would be completely uncalled for to continue this agitation. I hope they will desist from adopting any agitational tactics.

REFERENCE TO APPOINTMENT OF A COMMITTEE TO PROBE DESECRATION OF TEMPLES AND GURDWARAS IN PAKISTAN

MR. DEPUTY CHAIRMAN : Mr. Rajnarain, be brief.

श्री राजनारायण (उत्तर प्रदेश) : आधा मिनट अगर आप पहले न बोलते तो पहले ही यह खत्म हो जाता। श्रीमन्, मैं यह चाहता हूँ कि पाकिस्तान में जो मंदिरों, गुरुद्वारों और गिरजाघरों के बारे में अप्रिय घटनाएँ हुई हैं उन के लिये यह सदन एक कमेटी बनाये जिस में मैं रहूँ और भूपेश गुप्त जी रहें . . .

श्री भूपेश गुप्त (पश्चिमी बंगाल) : नहीं साहब।

श्री राजनारायण : तो यह हट गये, और यूनस साहब रहें क्योंकि यूनस साहब में कम्युनल सद्भाव बहुत है। वह इलाहाबाद भी गये थे और नलिनीपाड़ा, कलकत्ता भी गये थे।

SHRI OM MEHTA (Jammu and Kashmir) : What is he speaking on?

श्री राजनारायण : यह कह रहा हूँ कि अभी सुबह हमारे ध्यान आकर्षण प्रस्ताव पर बहस हुई थी और मैंने बताया था कि पाकिस्तान में क्या घटनाएँ घट रही हैं . . .

श्री उपसभापति : उस के बारे में रहने दीजिए बहुत कहने की जरूरत नहीं।

श्री राजनारायण : तो उस के लिए हमारी और यूनस साहब की ही सही, एक कमेटी बना दी जाय, अगर भूपेश जी नहीं चाहते हैं तो उस में न आयें।

REFERENCE TO THE CANDIDATURE OF SHRI BIJU PATNAIK FOR ELECTION TO THE RAJYA SABHA

SHRI BHUPESH GUPTA (West Bengal) : Sir, some of us wanted to meet the Chairman. I think Mr. Bhargava was to have met and got consent for us. It is not a matter that concerns the House. Unfortunately, for unavoidable reasons he is not here today. As you know, in this House, Sir, we had been discussing the sordid affairs of Mr. Biju Patnaik and we have exposed him. Now Mr. Biju Patnaik seems to be thinking of taking revenge on us by coming to this House and then being on his way to the Cabinet; some people like that. It is regrettable at Shri Jagjivan Ram, a member of the